

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**LIBRARY**

No. O.A. 350/00553/2019

Date of order: 7.6.2019

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Namita Bhattacharya,  
 Daughter of Bhabes Chandra Mahapatra,  
 Residing at Vill. & P. O. Naranda,  
 Ward No. 5, P.S.-Panskura,  
 Dist- Purba Medinipur,  
 Pin- 721139.

.....Applicant.

-versus-

1. The Union of India,  
 Ministry of Railways,  
 Service through its Secretary,  
 Raisina Road, Rail Bhawan,  
 New Delhi.
2. The General Manager,  
 South Eastern Railway,  
 11, Garden Reach Road,  
 Kolkata- 700043.
3. The Chief Mechanical Engineer,  
 Diesel Workshop, Kharagpur,  
 South Eastern Railway,  
 P.O & P.S- Kharagpur,  
 Dist—Paschim Medinipur,  
 Pin- 721301.
4. The Deputy Chief Mechanical Engineer,  
 Diesel Workshop, Kharagpur,  
 South Eastern Railway,  
 P.O & P.S. Kharagpur,  
 Dist- Paschim Medinipur,  
 Pin- 721301.

.....Respondents.

For the Applicant : Mr. P. Bhowmick, Counsel

For the Respondents : Ms. D. Ghoshdastidar, Counsel

*[Signature]*

**O R D E R (Oral)****Per Dr. Nandita Chatterjee, Administrative Member:**

The applicant has approached the Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

- "(a) Appropriate order be passed directing the respondents to grant family pension in favour of the applicant;
- (b) Any such other or further order or orders, direction or directions as your Lordships may deem fit and proper."

2. Heard both Ld. Counsel, examined documents on record. The matter is taken up at the admission stage.

3. Ld. Counsel for the applicant would submit that the applicant's father, an ex-employee with the respondent authorities, had superannuated on 1.3.1993 and thereafter, had passed away on 18.12.2015. When the applicant had represented for family pension as her husband had also expired on 2.6.2007, she was informed that her father, the ex-employee, had not included her name in the family declaration on account of which her application for family pension could not be decided upon by the respondent authorities. That the applicant, thereafter submitted a representation dated 22.12.2018 to the competent respondent authority which however, remains pending at the level of the respondents.

Ld. Counsel for the applicant would further submit that the applicant would be fairly satisfied if a direction is issued to the respondents to dispose of the said representation in a time bound manner.

4. Ld. Counsel for the respondents does not object to consideration of such representation in accordance with law.

5. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, I, hereby direct the concerned respondent

*heh*

No. 4, who is the Deputy Chief Mechanical Engineer, Diesel Workshop, Kharagpur, South Eastern Railway, to examine the applicant's representation dated 22.12.2018, if received at his end, and to decide on the same within a period of 8 weeks from the date of receipt of a copy of this order. The concerned respondent authority shall decide in accordance with law and convey his decision in the form of reasoned and speaking order to the applicant forthwith thereafter. If so decided, the benefits may be released to the applicant within a period of 12 weeks thereafter.

6. With these directions, the O.A. is disposed of. There will be no orders on costs.

*(Dr. Nandita Chatterjee)*  
**Administrative Member**

**SP**